

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 20844/2015 & CRLMP. 20845/2015 in Petition(s) for Special Leave to Appeal (Crl.) No(s). 4671/2015

(Arising out of impugned final judgment and order dated 22/04/2015 in IA No. 5049/2015 22/04/2015 in CRLA No. 1786/2014 passed by the High Court Of M.P At Jabalpur)

MOHAN SINGH

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH

Respondent(s)

(for exemption from filing O.T. and grant of interim bail and office report)

Date : 29/01/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Kuldip Singh, Adv.

For Respondent(s) Mr. C.D. Singh, Adv.
Mr. Sandeepan Pathak, Adv.
Mr. Ajay Veer Singh, Adv.
Mr. R.K. Verma, Adv.
Mr. Atul Agrawal, Adv.
Mr. U.R. Bokadia, Adv.
Mr. Divya Garg, Adv.
Mr. Mamta Jain, Adv.
Mr. Sonal Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that he may be permitted to withdraw Crl.M.P. No.20844 of 2015 so as to enable him to approach the High Court for regular bail. Permission granted.

Crl. M.P. No. 20844 of 2015 is dismissed as withdrawn with the liberty as aforementioned.

As a sequel to the above, Crl. M.P. No. 20845 of 2015 also stands disposed of.

(NEELAM GULATI)
COURT MASTER

(RENUKA SADANA)
COURT MASTER